CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

DIARY NO .: 283/2001- OA 91/2001

Dated this <u>Wednesday</u>, the <u>31st</u> day of <u>January</u>, 2001.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Atul Shioram Moon, Post Graduate Teacher (Biology), Kendriya Vidyalaya, Bhandara, Tah. & Dist. Bhandara, (Maharashtra).

.. Applicant.

(By Advocate Shri Utpal Rudra)

VERSUS

- 1. Union of India through
 The Commissioner,
 Kendriya Vidyalaya Sangathan,
 18, Institutional Area,
 Shahid Jeet Singh Marg,
 New Delhi 110 016.
- 2. Assistant Commissioner, Kendriya Vidyalaya, Opp: Central India Flour Mill, Bhopal - 462 011.
- The Principal,
 Kendriya Vidyalaya,
 Bhandara.
- 4. The Principal, Kendriya Vidyalaya, Jamnagar, (Gujarat).

Respondents.

(By Advocate Shri V. G. Rege)

OPEN COURT ORDER

PER : Shri B. N. Bahadur, Member (A).

Learned Counsel Shri U. Rudra and Shri V. G. Rege are present for respective sides.

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- 2. At the outset, Shri Rege states that he has with him a copy of the fax message, which he produced and which is taken on record. This fax message dated 29.01.2001 from Kendriya Vidyalaya Sangathan, Bhopal is addressed to the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Mumbai. It states that the cancellation of transfer order in respect of Shri A. S. Moon has been withdrawn and Shri Moon has been asked to rejoin duty at Kendriya Vidyalaya, Bhandara on 29.01.2001 and also that his pay and allowances are being released.
- 3. Under the circumstances, as also agreed by the Learned Counsel Shri Rudra, no grievance survives and the O.A. is therefore disposed of accordingly. No order as to costs.

(S. L. JAIN)

MEMBER (J)

(B.N. BAHADUR) MEMBER (A).

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